[Shri R. M. Hajarnavis]. publishing the Defence of India (Amendment) Rules, 1964, under section 41 of the Defence of India Act, 1962. [Placed in Library. See No. LT-2323/64].

CORRIGENDA TO MINISTRY OF HOME ArrAnts NoTincATioif

SHRI R. M. HAJARNAVIS: Sir, I also beg to lay on the Table a copy of the Ministry of Home Affairs Notification G.S.R. No. 185, dated the 1st February, 1964, publishing corrigenda 40 Government Notification G.S.R. No. 135, dated the 20th January, 1964. [Placed in Library. See No. LT-2323/

CKHTTTCED ACCOUNTS (1962-63) or TUB INDIAN INSTITUTE OF TECHNOLOGY, KANPUR

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (DR. MONO MOHAN DAS): I beg to lay on the Table, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961, a copy of the Certified Accounts of the Indian Institute of Technology, Kanpur, for the year ending March, 1963, together with the Audited Report thereon. [Placed in Library. See No. LT-2324/64].

ANNUAL REPORT (1962-63) OF THE UNIVERSITY GRANTS COMMISSION

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): I beg to lay on the rable, under section 18 of the University Grants Commission Act, 1956, a copy of the Annual Report of the [Jniversity Grants Commission for the year 1962-63. [Placed in Library. See No. LT-2325/64].

LEAVE OF ABSENCE TO SHRI ANSARUDDIN AHMAD

on the Table

THE DEPUTY CHAIRMAN: I have to inform Members that the following letter dated the 8th February 1964 has been received from Shri Ansar-uddin Ahmad: -

"I beg to state that I was preparing to leave for New Delhi to attend the. ensuing session of the Parliament when my old bronchial trouble set in and has in effect left me exhausted and too weak to stand the strain of the long journey to Delhi. The risk of the travel has been heightened by the cold wave which is passing over this part of the country and elsewhere. May I therefore request you to grant me leave of absence' for the whole period of this session? I thank you and my colleagues in the House for kind consideration in the past and would be grateful if the same consideration is extended on this occasion too."

Is it the pleasure of the House that permission be granted to Shri Ansar-uddin Ahmad for remaining absent from all meetings of the House during the current session?

No hon. Member dissented.

THE DEPUTY CHAIRMAN: Permission to remain absent is granted.

ALLOTMENT OF TIME FOR CON-SIDERATION OF THE REPORT ON THE MID-TERM APPRAISAL OF THE THIRD FIVE YEAR PLAN

THE DEPUTY CHAIRMAN: I have also to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I have allotted three days for the consideration of the Government Motion regarding the Report on the Mid-term Appraisal of the Third Five Year Plan.